THE HIGH COURT OF TRIPURA

AGARTALA

CONFIDENTIAL REPORT OF JUDICIAL OFFICERS

Name of Officer
Report for the year/period ending on

For instructions and guidelines, please see page 21 onwards

CONFIDENTIAL REPORT OF JUDICIAL OFFICERS

D (C (1	/ 1 1	
Report for the	year/period endir	ng on
report for the	year/period chan	ng on

PERSONAL DATA

(To be filled in by the concerned Officer)

1.	Name of C	Officer	:
2.	Post held	with special power, if any	:
3.	Date of co	entinuous appointment to the ade	:
4.	Present po	est and date of appointment	:
5.	Period of	work done during the year und	der report :
	i.	On judicial side	: days
	ii.	On administrative side	: days
	iii.	On deputation	: days
	iv.	Period of attachment	: days
6.	performed any other	cription of the duties by the Officer including special work done during with special achievements,	:
7.		ription of assistance and received by the Officer eniors	:

OTHER DATA

1.	Mention instances, if any, where you have not delivered judgment within 30 (thirty) days of hearing
	arguments with reasons for such delay.

- 2. How many cases are fixed for further hearing after conclusion of argument?
- **3.** Mention any five cases where the Revisional/Appellate Court reversed/upheld your judgment.
- **4.** Mention the adverse remark, if any, passed by the Revisional/Appellate Court on your judgment.
- **5.** Summary of the Work in the Court and the Work turned out by the Officer:

(a)

Cases pending at the beginning of the year under report	Institution during the year under	Total for disposal	Disposal during the year under report						
	report	uisposai	Main case M						

- (b) (i) Total no. of cases pending for more than 4 years at the beginning of the year:
 - (ii) Total no. of such cases disposed of during the year under report: –

[For details: Fill up the attached Forms-I & II]

- (c) If there are no cases pending for more than 4 years or less than 10 such cases pending at the beginning of the year under report, the officer concerned shall further furnish the following data:—
 - (i) No. of cases pending for 4 years and no. of cases disposed of therefrom: –
 - (ii) No. of cases pending for 3 years and no. of cases disposed of therefrom: –
 - (iii) No. of cases pending for 2 years and no. of cases disposed of therefrom: –

(d) (i) How many bail applications were instituted within reporting period.
:-
(ii) How many bail applications could not be disposed of within one week from the date of the institution.
:-
(e) (i) Total number of accused who were in custody and faced trial during the period under reporting.
:-
(ii) In how many cases trial could not be concluded within six months in case of Magisterial trial and within two years in case of Sessions trials where the accused were in custody.
:-
(f) (i) What kind of efforts were made to dispose of all the cases pending for 5 years or more by the end of the year.
: -
(ii) Total number of cases pending for 5 years or more at the beginning of the year.
: -
(g) (i) How many under trials have completed the period of custody in excess of the sentence likely to be awarded, if conviction is recorded.
:-
(ii) How many under trials were released on personal bond by the concerned trial courts for the period under assessment as a supplement to Section 436A of Cr.P.C.
:-

GENERAL STATEMENT OF DISPOSAL FOR

THE COURT OF	
--------------	--

Sl.	Type of cases (as applicable)	Pending at the	Instituted/	Cases	Total	Dispo	osed of	Pending at the end of	Units obtained					
No.		beginning of the year	Brought on transfer	transferred out	for disposal	Con	Uncon	the year with institution	Con	Uncon	Total			
1	2	3	4	5	6	7	8	9	10	11	12			
1.	Title Suits													
2.	Money Suits													
3.	RCC Cases													
4.	Misc (J) Cases													
5.	Title Execution Cases													
6.	Money Execution Cases													
7.	Title Appeals													
8.	Money Appeals													
9.	RCC Appeals													
10.	RCC Revision Cases													
11.	Misc. Civil Appeals													
12.	Claim cases u/s. 166, MV Act													
13.	Indian Succession Act/ Succession/ G & W Act Cases													
14.	Guardianship Cases													
15.	Misc (Probate) Cases													
16.	Title (Probate) Suits													
17.	Title (Matrimonial) Suits													
18.	Appointment of Receiver/ Guardian													
19.	Other Family Court matters													
20.	Reference under LA Act													
21.	Reference under ID Act													
22.	Interlocutory matter under ID Act													
23.	Wakf matters													
24.	Departmental Enquiry													
25.	Arbitration (Execution) matters													

		2		_	<u> </u>				10		
1	2	3	4	5	6	7	8	9	10	11	12
26.	Other contested										
	Civil Cases not										
	covered above										
27.	Sessions Cases:										
20	Type –I										
28.	Sessions Cases:										
20	Type –II Criminal										
29.	Appeals										
30.	Criminal										
30.	Revisions										
31.	NDPS Act Cases										
31.											
32.	Cases under the										
	Protection of										
	Children from										
	Sexual Offences										
	Act, 2012 triable										
	by Special Judge										
33.	Other Cases										
	under Special										
	Act tried by Sessions Courts										
21	Warrant		1		1	1	1				
34.	Procedure IPC										
	Cases										
35.	Warrant										
55.	Procedure										
	Cases under										
	other Acts										
	not included in										
	this list										
36.	Summons										
	Procedure IPC										
	Cases										
37.	Summons										
	Procedure										
	Cases under										
	other Acts										
	not included in this list										
20											
38.	Summary Trial Cases under IPC										
39.	Summary Trial										
J.J.	Cases under										
	other Acts										
	not included in										
	this list										
40.	PFA Act/FS & S										
	Act Cases				<u> </u>	<u>L</u>	<u>L</u>		<u> </u>	<u> </u>	
41.	Electricity Act										
	Cases										
42.	Essential										
	Commodity Act										
<u> </u>	Cases										
43.	Cases under										
	125, Cr.PC/										
	Muslim Women										
	(Protection on										
11	Divorce) Act Domestic		1	+	-	1	1				
44.	Violence Act										
	Cases										
			<u> </u>								
45.	NI Act Cases										
L			<u> </u>								
			-	-							

,	2	3	1 ,			1 7			10	.,	10
1	2 MV Act Cases/	3	4	5	6	7	8	9	10	11	12
46.	Traffic Challan										
	Cases										
47.	Excise Act Cases										
48.	Juvenile Act										
49.	Cases Forest Act Cases										
49.	Torest Act Cases										
50.	Wild Life Cases										
51.	Labour Act										
51.	Cases										
52.	Weights &										
	Measures Act										
	Cases										
53.	Foreigners Act Cases/IM(D)T										
	Act Cases										
54.	Cases under										
	Passport Act &										
	Rules made										
55.	thereunder Cinematography/										
55.	Copy Right Act										
	Cases										
56.	Prevention of										
	Cruelty to										
	Animals Act										
57.	Cases Gambling Act										
37.	Cases										
58.	Tripura Police										
	Act Cases										
59.	Tripura Shops & Establishment										
	Act Cases										
60.	Cases of										
	Atrocities on										
	SC/ST										
61.	Prevention of										
	Corruption (PC) Act Cases										
62.	Consumer										
	Protection (CP)										
	Act Cases										
63.	Arms Act Cases										
64.	Information										
04.	Technology (IT)										
	Act Cases										
65.	Cases										
	investigated by										
	CBI and tried by Special Judicial										
	Magistrates										
66.	Enquiry held as										
	per order of the										
	Hon'ble SC/HC										
67.	Orders on Final										
68.	Reports Confessional										
00.	Statements u/s.										
	164 (1), Cr. PC/										
	TI Parade										

1	2	3	4	5	6	7	0	9	10	11	12				
69.	Cases settled through Mediation	3	4	3	0	/	8	9	10	11	12				
70.	Cases disposed of	in Lok Adala	I ats/ Holiday Co	urts:	1										
	a) MAC Cases;														
	b) Matrimonial matters; and														
	c) Other Cases														
71.	Bail Applications u/s. 438 & 439 of Cr. P. C.														
72.	Other Bail Applications														
73.	Other Misc. Cases not covered above														
74.	Other Crl. Cases not covered above														
75.	Cases tried by the Juvenile Justice Board														
	TOTAL														

Name of the Court

	Age-wis	Age-wise break-up of cases pending for more than 4 years at the beginning of the year under report							Age-		-	-	ending fo		than 4	0.4		se breake ears at th						9.6
CATEGORY OF CASES	2012	2011	2010	2009	2008	2007	2006 & before	Total of (a) to (g) of Col. No.2	2012	2011	2010	2009	2008	2007	2006 & before	Total of (a) to (g) of Col. No.4	2012	2011	2010	2009	2008	2007	2006 & before	Total of (a) to (g) of Col. No.6
	(a)	(p)	9	(p)	(e)	£)	(g)	•	(a)	(p)	(c)	(p)	(e)	Œ	(g)	-	(a)	(q)	9	(p)	(e)	(£)	(g)	
1			!	2		1		3				4			1	5		1	!	6		!		7
01. Title Suits																								
02. Money Suits																								
03. RCC Cases																								
04. Misc (J) Cases																								
05. Title Execution Cases																								
06. Money Execution Cases																								
07. Title Appeals																								
08. Money Appeals																								
09.RCC Appeals																								
10. RCC Revision Cases																								
11. Misc. Civil Appeals																								
12. Claim cases u/s. 166, MV Act											_													
13. Indian Succession Act/Succession/ G & W Act Cases																								
14. Guardianship Cases																								
15. Misc (Probate) Cases												_												

	Age-wis		up of cas				4 years	0.2	Age-				ending for	or more report	than 4	0.4		se breake ears at th						9.0
CATEGORY OF CASES	2012	2011	2010	2009	2008	2007	2006 & before	Total of (a) to (g) of Col. No.2	2012	2011	2010	2009	2008	2007	2006 & before	Total of (a) to (g) of Col. No.4	2012	2011	2010	2009	2008	2007	2006 & before	Total of (a) to (g) of Col. No.6
	(a)	(p)	(c)	(p)	(e)	(f)	(g)		(a)	(p)	(c)	(p)	(e)	(£)	(g)		(a)	(q)	(c)	(q)	(e)	(f)	(g)	
1				2	ı.	ļ	ļ	3		ļ.		4		ļ.	ļ.	5			!	6		!		7
16. Title (Probate) Suits																								
17. Title (Matrimonial) Suits																								
18. Appointment of Receiver/Guardian																								
19. Other Family Court matters																								
20. Reference under LA Act																								
21. Reference under ID Act																								
22. Interlocutory matter under ID Act																								
23. Wakf matters																								
24. Departmental Enquiry																								
25. Arbitration (Execution) matters																								
26. Other contested Civil Cases not covered above																								
27. Sessions Cases: Type -I																								
28. Sessions Cases: Type -II																								
29. Criminal Appeals																								
30. Criminal Revisions																								
31. NDPS Act Cases																								
32. Cases under the Protection of Children from Sexual Offences Act,2012 triable by Special Judge																								

	Age-wis		up of cas	-	_		4 years	0.2	Age-		-	-	ending f	or more report	than 4	0.4		se break- ears at th						9.0
CATEGORY OF CASES	2012	2011	2010	2009	2008	2007	2006 & before	Total of (a) to (g) of Col. No.2	2012	2011	2010	2009	2008	2007	2006 & before	Total of (a) to (g) of Col. No.4	2012	2011	2010	2009	2008	2007	2006 & before	Total of (a) to (g) of Col. No.6
	(a)	(p)	(c)	(p)	(e)	(L)	(g)		(a)	(p)	(c)	(p)	(e)	()	(g)		(a)	(p)	(c)	(p)	(e)	(f)	(g)	_
1		•		2		•		3				4			•	5				6				7
33. Other Cases under Special Act tried by Sessions Courts																								
34. Warrant Procedure IPC Cases																								
35. Warrant Procedure Cases under other Acts not included in this list																								
36. Summons Procedure IPC Cases																								
37. Summons Procedure Cases under other Acts not included in this list																								
38. Summary Trial Cases under IPC																								
39. Summary Trial Cases under other Acts not included in this list																								
40. PFA Act/FS & S Act Cases																								
41. Electricity Act Cases																								
42. Essential Commodity Act Cases																								
43. Cases under 125, Cr. PC/Muslim Women (Protection on Divorce) Act																								
44. Domestic Violence Act Cases											_													
45. NI Act Cases																								
46. MV Act Cases/Traffic Challan cases																								
47. Excise Act Cases																								
48. Juvenile Act Cases																								
49. Forest Act Cases																								
50. Wild Life Cases																								

	Age-wis			ses pendi of the ye			4 years	10.2	Age-				ending f ar under	or more t	than 4	10.4		se break ears at th						9.01
CATEGORY OF CASES	2012	2011	2010	2009	2008	2007	2006 & before	Total of (a) to (g) of Col. No.2	2012	2011	2010	2009	2008	2007	2006 & before	Total of (a) to (g) of Col. No.4	2012	2011	2010	2009	2008	2007	2006 & before	Total of (a) to (g) of Col. No.6
	(a)	(p)	(c)	(p)	(e)	(£)	(g)	-	(a)	(p)	(c)	(p)	(e)	(f)	(g)	-	(a)	(q)	(c)	(p)	(e)	(f)	(g)	
1				2		· ·	•	3		Į.		4	!	!		5			1	6			-	7
51. Labour Act Cases																								
52. Weights & Measures Act Cases																								
53. Foreigners Act Cases /IM (D)T Act																								
Cases																								
54. Cases under Passport Act & Rules made thereunder																								
55. Cinematography/																								
Copy Right Act Cases																								<u> </u>
56. Prevention of Cruelty to Animal																								
Act Cases 57. Gambling Act Cases																								
58. Tripura Police Act Cases						-																		
59. Tripura Shops & Establishment Act																							<u> </u>	
Cases																								
60. Cases of Atrocities on SC/ST																								
61.Prevention of Corruption (PC) Act																								
Cases																								<u> </u>
62. Consumer Protection (CP) Act																								
Cases 63. Arms Act Cases	-	-	-	-	-	-	1		-		-			-	-	-		-						
64. Information Technology (IT) Act											-													
Cases																								
65. Cases investigated by CBI and tried																								
by Special Judicial Magistrates																								
66. Enquiry held as per order of the																								
Hon'ble SC/HC	<u> </u>		<u> </u>											<u> </u>		<u> </u>	<u> </u>							<u> </u>

	Age-wis		up of cas	-	_		4 years	No.2	Age-		-	-	ending f	or more t	than 4	No.4	-	se break ears at th	-	-	_			No.6
CATEGORY OF CASES	2012	2011	2010	2009	2008	2007	2006 & before	Total of (a) to (g) of Col. N	2012	2011	2010	2009	2008	2007	2006 & before	Total of (a) to (g) of Col. N	2012	2011	2010	2009	2008	2007	2006 & before	Total of (a) to (g) of Col. N
	(a)	(p)	(c)	(p)	(e)	(f)	(g)	_	(a)	(p)	(0)	(p)	(e)	(f)	(g)		(a)	(p)	(c)	(p)	(e)	(1)	(g)	
1				2			!	3		Į.	l	4		!		5			1	6		l		7
67. Orders on Final Reports																								
68. Confessional Statements u/s. 164 (1), Cr. PC/TI Parade																								
69. Cases settled through Mediation																								
70. Cases diposed of in Lok Adalats/Ho	liday Court	ts			ı				II.	ı							· I			I.				
a) MAC Cases																							<u> </u>	
b) Matrimonial matters; and																								
c) Other cases																								
71. Bail Applications u/s. 438 & 439 of Cr. P.C.																								
72.Other Bail Applications																								
73. Other Misc. Cases not covered																								
above 74. Other Crl. Cases not covered																								
above 75.Cases tried by the Juvenile Justice Board																								
TOTAL																								

The present Format of statement given for the reporting year 2017 shows the chart starting from 5 years old pending cases at sub column (a) and thereafter, going back for 10 years from 2017 in sub columns (b) to (f), the last sub-column (g) indicates the cases which are pending for more than 10 years and thus the said sub-column mentions the year '2006 or before'. This format will be continued also for the next years coming after 2017 and the sub columns will be changing similarly maintaining the same range of preceding years and the concerned Officer will submit the statement changing and incorporating the years in the related sub-columns as per above indicated formula. For instance, for the reporting year 2018, in the sub-column (a) year '2013' will be mentioned and going back gradually for 10 years, in the sub-column (f) the year '2008' and in the sub column(g), the year '2007 or before' will be mentioned.

Remarks/Explanation of the Office	er, if any, in relation to disposal of cases:
of time he can give details of the same	up with any particular case(s) which has consumed a lot and that shall be taken into consideration while making ses while recording the overall assessment in the Annual
Date :	
Place:	Signature
	(Name in full of the Officer submitting the ACR)
	Designation
- Attach separate sheet(s) of paper, if requ	ired.

N.B.-

REPORT OF THE REGISTRAR (VIGILANCE)

(A)	Registrar (Vigilance) is Officer and submit his/he			-		f the concerned
	Assessment on general of	disposal-				
	Contested disposal	:	no. of cases		Units obtained	d:
	Uncontested disposal :	:	no. of cases		Units obtained	d:
	Total :				Total:	
	Percentage of General of	disposal:				
	Percentage of disposal of	of cases per	nding for mo	re than 4	years:	
	Grading in respect of go	eneral disp	osal:			
(B)	Please mention as to whe for the year under report:	•	isciplinary Pr	oceeding	is pending aga	inst the Officer
(C)	Please mention observation judicial side:	ion, if any,	of the High (Court rela	ting to the cor	ncerned Officer
				Regist	rar (Vigilance))

TO BE FILLED UP BY THE REPORTING OFFICER

	Grou	p- A (General)		Marks allotted	Marks awarded	Remarks, if any
a)	Punctuality leaving Cou	•	:	10		
b)	Control ove	r Court proceedings	:	20		
c)	Relationship	p with other Officers	:	10		
d)	Relationship	p with the Bar	:	10		
e)	willing sup	o motivate, to obtain oport by own conduct e confidence in the staff	:	15		
f)	Administrat	ive Control	:	15		
		TOTA	L	80		
	Group	- B (Judgment)		Marks allotted	Marks awarded	Remarks, if any
a)	Regularity/I delivering ju		:	10		
b)	Brevity		:	10		
c)		Factual Aspect	:	20		
	Reasoning	Legal Aspect	:	20		
		TOTA	L	60		
	(Group- C	ı	Marks allotted	Marks awarded	Remarks, if any
Disp	posal of cases	S	:	40		
Group- D				Marks allotted	Marks awarded	Remarks, if any
Special Achievement in the fields of Legal Aid/Mediation/Conciliation etc.				20		

Total man		Total marks awarded
of Legal Aid/Mediation/Conciliation etc:.		
Marks of Group D : Special Achievement in the fields	20	
Marks of Group C : Disposal of cases:	40	
Marks of Group B : Judgment:	60	
Marks of Group A : General:	80	

- **A.** Marks obtained out of total 200:
- **B.** Grading

Calculation of grading

Outstanding	170 - 200
Very Good	140 - 169
Good	110 - 139
Average	80-109
Below Average	Below 80

(Outstanding/ Very Good/ Good/ Average/ Below Average)

(An Officer should not be graded **outstanding** unless exceptional qualities and performance have been noticed. Grounds for giving such a **grading** should be clearly brought out.)

Grading awarded	to be	written	in own	words.

Integrity (tick mark whichever is applicable)

- a) Beyond doubt
- b) Nothing adverse
- c) Doubtful
- d) Known case of lack of integrity (mention in brief)

Ceneral	Assessment:	(Please	give
Crenerai	Assessment:	(Please	give

(Please give an overall assessment of the Officer with reference to any striking qualities — not covered by the above entries, sense of responsibility in discharging duties etc.)

Date	Signature
Place:	Name in block letters
	Post held
	(Reporting Officer)

- N.B.-1. The Reporting Officer shall examine at least 10 (ten) judgments delivered by the Officer during the relevant period and assess the Officer as per the given rating. The copies of said 10 (ten) judgments shall be forwarded along with the filled up A.C.R. Form to the High Court.
 - 2. The Officer is to furnish Photostat copies of the original judgments delivered.

TO BE FILLED UP BY THE REVIEWING AUTHORITY

1.		ting Authority has made his/her report with due care to account all the relevant materials?
2.	Whether you agree with the as Authority? (Reasons must be sp	ssessment of the Officer as given by the Reporting ecified in case of disagreement)
3.	Remarks with specific commen by the Reporting Authority.	ts about the general assessment and grading given
Da	te:	Signature
	ce:	Name in block letters
		Post held
		(Reviewing Officer)

TO BE FILLED UP BY THE ACCEPTING AUTHORITY

(a) Whether the Accepting Authority agrees with the assessment and grading of the Officer made

by the Reporting Authority/Reviewing	Authority?		
(b) If disagrees, the reason , assessment an	ed grading of the Accepting Authority.		
(c) Other observations or directions, if any	:		
(d) Fitness for promotion to higher Grade:i. Fitii. Not yet fitiii.Unfit			
Doubtful/Suspicious or Known case of lack grading the Officer as Not yet fit or Unfit for pure Whether the Officer got any special characterist	In case the officer is assessed as Not yet fit or Unfit , specific reasons have to be assigned. Doubtful/Suspicious or Known case of lack of integrity or Bad reputation may be the reason(s) for grading the Officer as Not yet fit or Unfit for promotion. Whether the Officer got any special characteristic and/or any outstanding ability which would justify his special selection for appointment/promotion out of turn. If yes, please mention the characteristic briefly.		
Date : Place:	Signature Name in block letters Post held (Accepting Authority)		

Annexure

By the Assessed Officer

YEARLY CALENDAR

	I EARLI CAL		
OFFICER RELATED	FROM	ТО	NO. OF DAYS
Earned Leave			
Maternity Leave			
Casual Leave			
Any other leave			
Total =			,
DUTY RELATED	FROM	ТО	NO. OF DAYS
Official duty			
Training			
Attending Seminar/Conference			
Attached for other work			
Total =			
COURT WORK PARALYSED DUE TO	FROM	ТО	NO. OF DAYS
Strike			
Bandh			
Full suspension of Court work on death etc.			
Total =			,
GOVT. HOLIDAY	FROM	ТО	NO. OF DAYS
Restricted Holiday availed			
Notified Holidays			
Long Vacation			
Total =			
WORKING DAYS	FROM	то	NO. OF DAYS
Total Working Days			
Actual Work Done by the Officer during the year			

INSTRUCTIONS

REPORTING AUTHORITY/REVIEWING AUTHORITY/ACCEPTING AUTHORITY

DESIGNATION	REPORTING	REVIEWING	ACCEPTING		
	AUTHORITY	AUTHORITY	AUTHORITY		
	GRA	ADE-I			
LR & Secretary, Law Department & Addl. Law Secretary (Grade I)	Chief Secretary of the State	Full Court	Full Court		
Director, Tripura Judicial Academy (Grade I)	Judge-in-charge, Judicial Education and Training	Full Court	Full Court		
District & Sessions Judge, Judge, Family Court & Addl. District & Sessions Judge (Grade I)	Hon'ble Portfolio Judge	Full Court	Full Court		
Member Secretary, State Legal Services Authority (Grade I)	Executive Chairman, State Legal Services Authority	Full Court	Full Court		
	GRA	DE-II			
Chief Judicial Magistrate, Addl. Chief Judicial Magistrate & Civil Judge (Sr. Divn)-cum- Asst. Sessions Judge (Grade II)	District Judge	Hon'ble Portfolio Judge	Full Court		
DLR & Deputy Secretary, State Legal Services Authority (Grade II)	Member Secretary, State Legal Services Authority	Executive Chairman, State Legal Services Authority	Full Court		
District Secretary, District Legal Services Authority (Grade II)	District Judge	Hon'ble Portfolio Judge	Full Court		
Principal Counsellor, Family Court (Grade II)	Judge, Family Court	Hon'ble Portfolio Judge	Full Court		
Deputy Secretary, Law (Grade II)	LR & Secretary, Law	Chief Secretary	Full Court		
GRADE-III					
Sub-Divisional Judicial Magistrate, Judicial Magistrate, First Class/Second Class, Civil Judge (Jr. Divn) & Registrar of the Court of the District Judge (Grade III)	Senior-most Addl. District Judge available in the station. In stations where there is no Addl. District Judge, the District Judge	Hon'ble Portfolio Judge	Hon'ble the Chief Justice		
Under Secretary, Law (Grade III) N.B.—	Law Secretary	Chief Secretary	Chief Justice		

N.B.-

- 1. ACRs in respect of the Judicial Officers posted in the Registry will be written by the Hon'ble Chief Justice.
- 2. In case of trainee Judicial Officers, no ACR shall be written. However, the Director, Tripura Judicial Academy shall submit a report to the Registry in respect of the trainee Judicial Officers as per the format approved by the Hon'ble High Court for that purpose. Such report shall only be considered for confirmation of the trainee judicial officers in service.

- (i) Page Nos. 1-14 & Page No.21 (Annexure) shall be filled up by the Officer concerned, Page Nos. 16-18 shall be filled up by the Reporting Authority, Page No.19 shall be filled up by the Reviewing Authority and Page No.20 shall be filled up by the Accepting Authority.
 - (ii) Page No. 15 shall be filled up by the **Registrar** (Vigilance).
 - (iii) The Officers working in the Courts shall submit the filled up A.C.R. Form to the Registrar (Vigilance), High Court of Tripura, Agartala immediately at the end of the reporting year but **not beyond 31**st **January of the new year**. The Registrar (Vigilance) shall submit the same to the Reporting Officer within the **last day of the month of March of the new year**. Thereafter, the Reporting Officer shall submit the same to the Registrar (Vigilance), High Court of Tripura, Agartala within the **last day of April** of the new year for placing the same before the Reviewing Authority and the Accepting Authority.
- 2. Officers working in the Law Department of the State Government shall fill in the Form and forward the same to the Registrar (Vigilance) within the **last day of the month of February** of the following year with the report of the Reporting Authority or with the report of the Reporting Authority and the Reviewing Authority, as the case may be.
- 3. Officers working on deputation in any Department of the State Government shall fill in the Form and forward the same to the Registrar (Vigilance) within the **last day of the month of February** of the following year with the report of the Reporting Authority or with the report of the Reporting Authority and the Reviewing Authority, as the case may be.
- 4. If an Officer works in different stations/courts for the reporting period, the Reporting Officer will be the Officer under whom he is presently working or under whom he worked for more than 4 (four) months.
- 5. If an Officer fails to furnish true information, the same will be taken seriously.
- The District Judge should send his ACR within the **last day of month of January of the new year** to the Registrar (Vigilance). The ACR of the District Secretary, District Legal Services Authority should be sent by the concerned District Judge with his report to the Registrar (Vigilance) within the **last day of the month of February of the new year.** Similarly, the ACR of the Registrar of the Court of the District Judge, if any should be sent to the Registrar (Vigilance) by the Sr. most Addl. District Judge or the District Judge, as the case may be, with his report within the **last day of the month of February of the new year.** The Director, Tripura Judicial Academy, Judge, Family Court and the Member Secretary of the State Legal Services Authority should send their A.C.R. and those of the Officer(s) under them, if any, to the Registrar (Vigilance) within **last day of the month of February of the new year**.

7. The grading in respect of disposal of cases will be as follows:

400 units or more (per Quarter) : Outstanding

300 units or more (per Quarter) : Very Good

250 units or more (per Quarter) : Good

175 units or more (per Quarter) : Average

Less than 175 units (per Quarter) : Poor

A Judicial Officer is required to obtain 70% of the total units by contested disposals and any deficiency on this score shall be deducted from the total units obtained.

The benchmark has been fixed on the basis of average pendency for disposal, which is:

Criminal Courts : Minimum 400 cases

Civil Courts : Minimum 100 cases

Sessions Courts : Minimum 60 Sessions cases

Benchmark formula to consider the shortfall in the average pendency for disposal, if any, and to increase the units accordingly, is as follows:-

A = Total pendency in the concerned Court during the year;

B = Total units obtained during the year both contested and uncontested;

C = Total benchmark of minimum average pendency during a year;

D = Total units obtained on consideration of shortfall in the required benchmark of average pendency during a year.

Now, the value of
$$\mathbf{D} = \frac{\mathbf{B} \mathbf{X} \mathbf{C}}{\mathbf{A}}$$

Guidelines for Reporting Officer

1. In awarding marks against each item in the ACR, preferably brief reasoning is to be given in the 'Remark' Column against each item of Group-A, Group-B, Group-C & Group-D.

Assessment regarding items under Group-A

- 2. In respect of awarding marks against item no.(a), the Reporting Officer (for short R.O.) shall inspect the Court/Office of the officer concerned during the year of assessment to ascertain his punctuality and also to see whether the entries made in the Court Diary maintained as per Rules by the concerned Officer reflects correct state of affairs.
- 3. In respect of awarding of marks against item no.(b),(c),(d),(e) & (f), the R. O. is to remain vigilant regarding functioning of the concerned Court throughout the year and the Reporting Officer in such matters will act as a mentor for improvement of the Junior Officers.
- 4. To justify the awarding of marks against each item, the Reporting Officer may maintain personal diary(s) for this purpose in respect of concerned Judicial Officers.

Assessment regarding items under Group-B

5. In this respect the R.O. apart from evaluating the judgments submitted by the Officer concerned shall have the liberty to make his assessment on the basis of judgment(s)/ Order(s) which have been challenged in his Court on appellate/revisional side or otherwise, and in that case, the Reporting Officer has to enclose the copy(s) of the said judgment(s)/ Order(s) with the ACR of the Officer concerned.

Assessment regarding item under Group-C

6. In awarding marks under this group, the Reporting Authority shall have due regards in disposal of old pending cases in case of Officers posted in Court. In case of 'Outstanding' grading in overall disposal, the marks will be awarded within a range of 80% to 100% of total marks 40 e.g. if the Officer has disposed of large no. of cases of more than 4 years old, he may be awarded 100% marks and similarly if any officer, though has obtained outstanding marks, has dispose only negligible no. of such old pending cases or no old pending cases despite such cases being pending in his Court, the maximum mark which can be awarded is 80% out of total 40 marks. By similar procedure, the marks of Officers scoring 'very good', 'good', 'Average' and 'poor' in disposal of cases will respectively be awarded within the following range:-

Very Good-	80% - 60%	(out of total marks 40)
Good-	60% - 40%	(Do)
Average-	40% - 20%	(Do)
Poor-	20% - 0%	(Do)

However, where in a Court there is no case pending for more than 4 years or less than 10 such cases, the assessment shall be done by similar method in the light of oldest cases pending in that Court.

Assessment regarding item under Group-D

7. There are many Officers who may not be doing legal aid works and in their case, they cannot be deprived of the marks allotted in this category only on the ground that they are not doing any work on that category. In their cases, their assessment will be made out of total 180 marks and not out of total 200 marks.

Assessment on Integrity

8. With regard to the assessment on integrity, the Reporting Officers should make their remarks in an uninhibited fashion and if there is doubt about the integrity of the Officer concerned, same should be clearly reflected in the ACR.
